

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 183 OF 2017

Dated: 24th July, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

**Damodar Valley Corporation ... Appellant(s)
Vs.
BSES Rajdhani Power Limited & Ors. Respondent(s)**

Counsel for the Appellant(s) : Ms. Anushree Bardhan
Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Paramhans h/f
Mr. Ashish Anand Barnard for R-5

ORDER

Mr. Paramhans, learned counsel holding for Mr. Aashish Anand Barnard submits that he has instructions to appear in the matter on behalf of Respondent No.5 in the place of earlier counsel as the counsel on record has become a judicial officer. Therefore, he seeks some time to take steps to file vakalatnama and reply.

Learned counsel for respondent No.5 may take necessary steps to file vakalatnama and file reply on or before 14.08.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **04.09.2018.**

**(Justice N. K. Patil)
Judicial Member**

**(I.J. Kapoor)
Technical Member**

ts/mk